

Title Suit (M) No. 29/2019

09.12.2021

Petitioners are unrepresented.

Case record shows that on 27.05.2019 the Petitioners filed this case u/s 28 of the Special Marriage Act, 1954 praying for a decree of divorce by mutual consent. The case was fixed after six months i.e. on 27.11.2019 on which date an adjournment petition was filed for the Petitioners. But since then the Petitioners have been absent and unrepresented without any step.

In view of the above, and considering the maximum period of time provided u/s 28(2) of the Special Marriage Act for motion of the parties, the instant case stands dismissed.


Addl. District Judge
Dibrugarh
Dibrugarh.